

1.	2	3
106.	M/s Mahatma SSK Ltd., Jamani, Tal. Saloo Distt. Wardha.	Coop.
107.	Majalgaon SSK Ltd., Nithrud, Teh. Majalgaon, Distt. Beed.	Coop.
108.	The Vainganga SSK Ltd., Teh. Maholi Road, Distt. Bhandara.	Coop.
109.	M/s Balaji SSK Ltd., Masalapen, Tal. Risod, Distt. Akola.	Coop.
110.	M/s Sindkheda SSK Ltd., At Degaon, Teh. Sindkheda Distt. Dhulia.	Coop.
111.	M/s Akola Zilla SSK Ltd., Vizora, Distt. Akola.	Coop.
112.	M/s Jath Taluka Shetkari SSK Ltd., At Tippehalli Jath, Taluka Jath, Distt. Sangli.	Coop.
113.	Ghodganga SSK Ltd., Nhanare, Distt. Pune	Coop.
114.	Pushpawati SSK Ltd., Chekhali, Distt. Yavatmal.	Coop.
115.	Narsinha SSK Ltd., Lohgoan, Distt. Parbhani.	Coop.
116.	Sh. Bageshwari SSK Ltd., Warphal, Distt. Jalna.	Coop.
117.	Pushpdanteshwar SSK Ltd., Samesherpur, Distt. Dhulia.	Coop.
118.	Ajara Shetakari SSK Ltd., Gavese, Distt. Kolhapur.	Coop.
119.	Kedareswar SSK Ltd., Bodhegaon, Distt. Ahmednagar.	Coop.
120.	Sh. Bhaurao Chavan SSK Ltd., Mankhed, Distt. Nanded.	Coop.
121.	Shivajirao Patil Nilangekar SSK Ltd., Ambulga (BK), Tal. Nilanga, Distt. Latur	Coop.

Misuse of the Grants by NGO's

6037. SHRI A. VENKATESH NAIK : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the steps taken by the Government to check the misuse of annual grants by NGOs meant for various welfare schemes;

(b) the number of such NGOs black-listed;

(c) the action taken by the Government against them during 1996-97 in each State;

(d) whether the Government proposed to take further steps to control and functioning of NGOs in the field of welfare scheme; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Grants-in-aid are released to NGOs on the basis of recommendations of the State Government concerned, Inspection Reports of the Central/State Government Officers/Organisations, and after scrutiny of the Annual Audited Accounts and Utilisation Certificates.

(b) and (c) A statement showing the number of NGOs, Statewise, in whose case further grants-in-aid have been discontinued is enclosed. Whenever necessary, the matter is taken up with the State Governments/UTs for recovery of the unutilised grants and for take-over of the assets created out of Government funds.

(d) and (e) Existing arrangement ensures monitoring of the functioning of the NGOs.

Statement

State-wise number of NGOs in whose case grants-in-aid have been discontinued.

S.No.	Name of the State	No. of NGOs
1.	Andhra Pradesh	7
2.	Bihar	5
3.	Delhi	3
4.	Karnataka	1
5.	Kerala	1
6.	Orissa	1
7.	Rajasthan	1
8.	Tamilnadu	2
9.	Uttar Pradesh	15
10.	West Bengal	5

[Translation]

LPG Supply

6038. SHRI PRADEEP KUMAR YADAV : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Indian Oil Corporation have issued instructions to LPG distributors for not supplying LPG cylinder beyond 15 Kilometres; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Area of operation of LPG Distributors is identified in the Distributorship Agreement by IOC and other Oil Cos. at the time of Commissioning of Distributorships. LPG Distributors of IOC are under instruction to adhere to such areas of operation as specified in their respective agreements.

However LPG Distributors are authorised to release connections against incoming termination vouchers (TVS), priority connections against coupons/authorisations of Honourable Members of Parliament and Ministry and also non-domestic connections, even in case the customer's residence/premises falls beyond the area of operation. In such cases, the connections are released on "Cash and Carry" basis.

[English]

Reemployed after Retirement

6039. SHRI ABDUL HAMID : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any consultant/retainer has been deputed/reemployed in HFC/FCI even after his retirement or from outside in the year 1997-98 in corporate office, New Delhi;

(b) if so, the details and the reasons therefor, discipline-wise;

(c) the terms and conditions of their deputation till date; and

(d) the total amount paid to each of them?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) to (d) During the year 1997-98, two Consultants were appointed by Hindustan Fertilizer Corporation Ltd. (HFC) and one by Fertilizer Corporation of India Ltd. (FCI) for undertaking specialised jobs as suitable persons were not available in the Organisation. Besides, two persons, one each in HFC & FCI, were re-employed after superannuation.

The relevant details relating to their names, terms and conditions, total amount paid etc. are given in the statement.

Statement

Sr. No.	Name	Terms and conditions of appointment	Total amount paid (In Rs.)	Reasons for engagement
1	2	3	4	5
I. Details of Persons Engaged as Consultant				
HFC				
1.	Shri Sushil Chandra,	Period - Six months w.e.f. 13.4.1998. Fee - Rs. 10,000/- p.m.	26,000	For framing Vigilance Manual and revision of related rules and regulations.
2.	Shri Ujjal Singh,	Period - One year w.e.f. 1.10.1997 Fee - Rs. 10,000/- p.m.	90,000	For revision of Service Rules & Personnel Manual.
FCI				
1.	Shri O.P. Sharma,	Period - six months w.e.f. 2.6.1997 Fee - Rs. 8,600 p.m. + T.A./D/A. payable at the time of his superannuation.	52,000	For updation and revision of Revival Package.